FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Date: 18/02/2026
Place: Chennai

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street,
South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

மாநிலம் முழுவதும் புதிதாக 5 லட்சம் சந்தன மரங்கள்

2030க்குள் 33% மின்சாரப் பேருந்துகள்: முதல்வர் ஸ்டாலின் உறுதி

சென்னை, பிப்.18–

2030ம் ஆண்டிற்குள் 33% மின்சாரப் பேருந்துகள் இயக்க நடவடிக்கை எடுக்கப்படும் என முதலமைச்சர் மு.க. ஸ்டாலின் தெரிவித்துள்ளார்.

சென்னையில் தமிழ்நாடு காலநிலை உச்சி மாநாடு 4.0 நிகழ்ச்சி நடைபெற்றது. இதில் முதலமைச்சர் மு.க. ஸ்டாலின் கலந்துகொண்டு பேசியதாவது:–

"தி.மு.க. அரசு பொறுப்பேற்றதில் இருந்து காலநிலை மாநாட்டை சிறப்பாக நடத்தி வருகிறது.

2022ம் ஆண்டு, முதலாவது காலநிலை உச்சி மாநாட்டிலேயே, இந்தியாவின் 'நெட் ஜீரோ' இலக்கை 2070ம் ஆண்டுக்கு முன்பே, தமிழ்நாடு அடைந்துவிடும் என்று நம்பிக்கையுடன் நான் சொன்னேன்! நான் சொன்னது சரிதான் என காட்டுவது போல இந்த மாநாடு நடைபெறுகிறது!

அதுமட்டுமல்ல, நம்மை நாமே சுயமதிப்பீடு செய்துகொள்ளவும், தேவைப்படக்கூடிய விஷயங்களில் Improve செய்து கொள்ளவும் தான் இந்த மாநாடு. அதிகரித்து வரும் வெப்பநிலை, அதீத மழைப்பொழிவு, புயல், வறட்சி வெப்ப அலை இப்படி எத்தனையோ இயற்கை பேரிடர்கள் உலகம் முழுவதும் பிரச்சினையாக உருவெடுத்திருக்கிறது. அதுவும், தமிழ்நாடு போன்ற கடலோர மாநிலங்களுக்கு காலநிலை மாற்றம் என்பது எங்கேயோ நடக்கும் சம்பவம் கிடையாது! நமக்கு அது அன்றாட நிகழ்வாக அமைந்திருக்கிறது. நாம் கொண்டு வரும் ஒவ்வொரு திட்டங்களிலும், காலநிலை மாற்றத்தை எதிர்கொள்வதற்கான தடுப்பு மற்றும் தகவமைப்பு நடவடிக்கைகளை ஒருங்கிணைத்து செயல்படுத்த வேண்டும். அந்த வகையில், நிறுவப்பட்ட காற்றாலை மின் உற்பத்தியில் இந்தியாவிலேயே இரண்டாவது இடமும், நிறுவப்பட்ட சூரிய ஒளி மற்றும் புதுப்பிக்கத்தக்க ஆற்றல் உற்பத்தியில், இந்தியாவிலேயே நான்காவது இடமும் பெற்று, வளர்ந்து வருகின்ற மாநிலங்களில் முன்னோடி மாநிலமாக திகழ்கிறது.

இ–பஸ் பயன்பாடு அதிகரிப்பு

நாம் ஆட்சிப் பொறுப்பேற்றபோது இருந்ததைவிட, நிறுவப்பட்ட புதுப்பிக்கத்தக்க ஆற்றல் உற்பத்தி அளவு, குறுகிய காலத்திலேயே 77 விழுக்காடு உயர்ந்திருக்கிறது. போக்குவரத்து மூலமாக ஏற்படும் கார்பன் உமிழ்வுகளைக் கட்டுப்படுத்த இ–பஸ் பயன்பாட்டை அதிகரித்து கொண்டு வருகிறோம். இப்போதைக்கு, மொத்தம் 380 இ-பஸ்கள் சென்னையில் இயக்கப்படுகிறது. 7 ஆயிரத்து 738 சுற்றுச்சூழலுக்கு உகந்த பேருந்துகள் கடந்த ஐந்து ஆண்டுகளில் பயன்பாட்டுக்கு கொண்டு வரப்பட்டிருக்கிறது.

தமிழ்நாட்டில் 2030ம் ஆண்டிற்குள் 33 சதவிகித பேருந்துகளை மின்சார பேருந்துகளாக மாற்ற இலக்கு நிர்ணயிக்கப்பட்டுள்ளது. மின்வாகனங்களுக்கு 2027 வரை சாலை வரியில் இருந்து விலக்கு அளித்துள்ளோம். நீலகிரி, கோவை உள்ளிட்ட மாவட்டங்களை கார்பன் சமநிலையாக மாற்ற திட்டமிட்டு வருகிறோம். காலநிலை மாற்றம் என்பது எங்கோ நடக்கும் நிகழ்வு அல்ல. நம்மைச் சுற்றி நடக்கும் நிகழ்வுதான். அதனைக் கட்டுப்படுத்த வேண்டும்.

இந்த மாநாட்டில், முக்கியமான சில அறிவிப்புகளையும் நான் வெளியிட விரும்புகிறேன்.

இனிவரும்காலங்களில், அனைத்துத் துறைகள் மூலம் செயல்படுத்தப்படும் திட்டங்களையும், காலநிலை நடவடிக்கையுடன் இணைந்து செயல்படுத்தும் விதமாக பட்ஜெட் உருவாக்கப்படும்.

நமது நாடு பாரிஸ் ஒப்பந்தத்தின்கீழ், கார்பன் உமிழ்வுகளை குறைக்க, தேசிய அளவில், தீர்மானிக்கப்பட்ட சில பங்களிப்புகளை ஏற்றுக் கொண்டது போல், நம் மாநிலத்தின் கார்பன் உமிழ்வுகளைக் குறைக்க, 2030க்குள் செயல்படுத்தவேண்டிய மாநில அளவில் தீர்மானிக்கப்பட்ட பங்களிப்புகள் உருவாக்கப்பட்டு, அவற்றை இலக்குகளாக கொண்டு செயல்பட நடவடிக்கைகள் மேற்கொள்ளப்படும்.

தமிழ்நாடு முழுவதும் நடவு செய்ய 5 லட்சம் சந்தன மரக்கன்றுகள் வழங்கப்படும்.

வரும் காலங்களில் தொழிற்சாலைகளும், அரசு நிறுவனங்களும் இணைந்து, பசுமைத் தொழில்நுட்பங்களில் முதலீடு செய்து, உமிழ்வுகளைக் குறைக்கவும், உள்ளாட்சி அமைப்புகள் காலநிலை நடவடிக்கைக்கு முக்கியத்துவம் அளித்து செயல்படவும், இளைஞர்கள் காலநிலைத் தலைவர்களாகவும், தூதுவர்களாகவும் உருவெடுக்கவும் தொடர்ச்சியான நடவடிக்கைகள் எடுக்கப்படும்.

நம்முடைய திராவிடமாடல் அரசைப் பொறுத்தவரைக்கும், நமக்கு சமூகநீதி ஒரு கண் என்றால், காலநிலை நீதி மற்றொரு கண்! எனவே, காலநிலை மாற்றத்தை நாம் அனைவரும் இணைந்து எதிர்கொள்வோம்! இவ்வாறு முதலமைச்சர் ஸ்டாலின் பேசினார்.

இலங்கைத் தமிழர் மறுவாழ்வு முகாம்களில் ரூ.33.76 கோடியில் 506 வீடுகள்: ஸ்டாலின் திறந்தார்

சென்னை, பிப். 18–

6 இலங்கைத் தமிழர் மறுவாழ்வு முகாம்களில் அனைத்து அடிப்படை வசதிகளுடன் ரூ.33.76 கோடி செலவில் கட்டப்பட்டுள்ள 506 புதிய வீடுகள் மற்றும் 7 இலங்கைத் தமிழர் மறுவாழ்வு முகாம்களில் ரூ.1.47 கோடி செலவில் கட்டப்பட்டுள்ள 7 தொழிற்கூடங்கள் ஆகியவற்றை முதலமைச்சர் மு.க. ஸ்டாலின் திறந்து வைத்தார்.

முதலமைச்சர் மு.க. ஸ்டாலின் தலைமைச் செயலகத்தில், பொது மற்றும் மறுவாழ்வுத் துறை சார்பில் திருவள்ளூர் மாவட்டம் – பெத்திக்குப்பம், இராணிப்பேட்டை மாவட்டம் – பானாவரம், திருப்பத்தூர் மாவட்டம் – சின்னப்பள்ளிக்குப்பம், சிவகங்கை மாவட்டம் – தாயமங்கலம், சென்னை மாவட்டம் – புழல் மற்றும் தென்காசி மாவட்டம் – ஆத்தியடிபிள்ளையார் கோயில் ஆகிய 6 முகாம்களில் 29 கோடியே 17 லட்சத்து 34 ஆயிரம் ரூபாய் செலவில் கட்டப்பட்டுள்ள 506 புதிய வீடுகளுக்கு 4 கோடியே 59 லட்சத்து 28 ஆயிரம் ரூபாய் செலவில் அடிப்படை வசதிகளும் செய்துகொடுக்கப்பட்டு முதலமைச்சர் திறந்து வைத்தார்.

மேலும், முகாம்களில் செயல்பட்டு வரும் மகளிர் சுய உதவிக் குழுக்கள், தையற்கலை, இலங்கையின் பாரம்பரிய முறையிலான உணவுப் பொருட்கள் தயாரித்தல் போன்ற தொழில்களை மேற்கொள்ள 3 கோடி ரூபாய் செலவில் 10 முகாம்களில் 10 தொழிற்கூடங்கள் கட்டப்பட்டு, அவற்றில் 3 தொழிற்கூடங்கள் கட்டி முடிக்கப்பட்டு பயனாளிகளிடம் ஒப்படைக்கப்பட்டு விட்டது. தற்போது, கோயம்புத்தூர், திருவள்ளூர், நாமக்கல், ராமநாதபுரம், திருப்பத்தூர், திருச்சிராப்பள்ளி மற்றும் திருவண்ணாமலை ஆகிய 7 மாவட்டங்களில் உள்ள 7 இலங்கைத் தமிழர் மறுவாழ்வு முகாம்களில் 1 கோடியே 47 லட்சம் ரூபாய் செலவில் கட்டி முடிக்கப்பட்ட 7 தொழிற்கூடங்களும் முதலமைச்சரால் பயனாளிகளிடம் ஒப்படைக்கப்பட்டது.

இந்த நிகழ்ச்சியில் அமைச்சர் சா.மு.நாசர், தலைமைச் செயலாளர் நா.முருகானந்தம், பொது மற்றும் மறுவாழ்வுத் துறை முதன்மைச் செயலாளர் ரீட்டா ஹரிஷ் தக்கர், அயலகத் தமிழர் நலன் மற்றும் மறுவாழ்வுத்துறை ஆணையர் மா.வள்ளலார் மற்றும் அரசு உயர் அலுவலர்கள் கலந்து கொண்டனர்.

திருவள்ளூர் மாவட்டத்திலிருந்து காணொலிக் காட்சி வாயிலாக சட்டமன்ற உறுப்பினர் டி.ஜெ. கோவிந்தராஜன், மாவட்ட ஆட்சித் தலைவர் மு. பிரதாப், சார்ஆட்சியர் கு. ரவிக்குமார், உள்ளாட்சி அமைப்புகளின் பிரதிநிதிகள் மற்றும் அரசு உயர் அலுவலர்கள் கலந்து கொண்டனர்.

ஏ.ஐ. மாற்றத்தில் இந்தியா முன்னணி: மோடி பெருமிதம்

புதுடெல்லி, பிப்.18–

ஏ.ஐ. மாற்றத்தில் இந்தியா முன்னணியில் உள்ளது என்று பிரதமர் மோடி தெரிவித்துள்ளார்.

இது குறித்து பிரதமர் மோடி, தனதுஎக்ஸ்தளத்தில் கூறியிருப்பதாவது :– சுகாதாரம், கல்வி, விவசாயம், நிர்வாகம் மற்றும் தொழில்முனைவு உள்ளிட்ட பல துறைகளை ஏ.ஐ. மாற்றி வருகிறது. ஏ.ஐ. தாக்க உச்சி மாநாடு, புதுமை, ஒத்துழைப்பு, பொறுப்பான பயன்பாடு மற்றும் ஏ.ஐ.யின் பல்வேறு அம்சங்கள் குறித்த உலகளாவிய விவாதத்தை வளப்படுத்தும். இந்தியாவின் 140 கோடி மக்களுக்கு நன்றி. நமது நாடு ஏ.ஐ. மாற்றத்தில் முன்னணியில் உள்ளது. டிஜிட்டல் பொது உட்கட்டமைப்பு முதல் துடிப்பான 'ஸ்டார்ட்–அப்' சுற்றுச்சூழல் அமைப்பு மற்றும் அதிநவீன ஆராய்ச்சி வரை, ஏ.ஐ.யில் நமது முன்னேற்றங்கள் லட்சியம் மற்றும் பொறுப்பு இரண்டையும் பிரதிபலிக்கின்றன. இவ்வாறு அவர் கூறியுள்ளார்.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:
- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

Place : Hyderabad
Date : 17th February 2026

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

SKF India Limited
SKF
CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

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United Foodbrands

United Foodbrands Limited
(Formerly known as Barbeque-Nation Hospitality Limited)
CIN: L55101KA2006PLC073031
Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

WONDER

WONDER ELECTRICALS LIMITED
CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026**.

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026**, may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

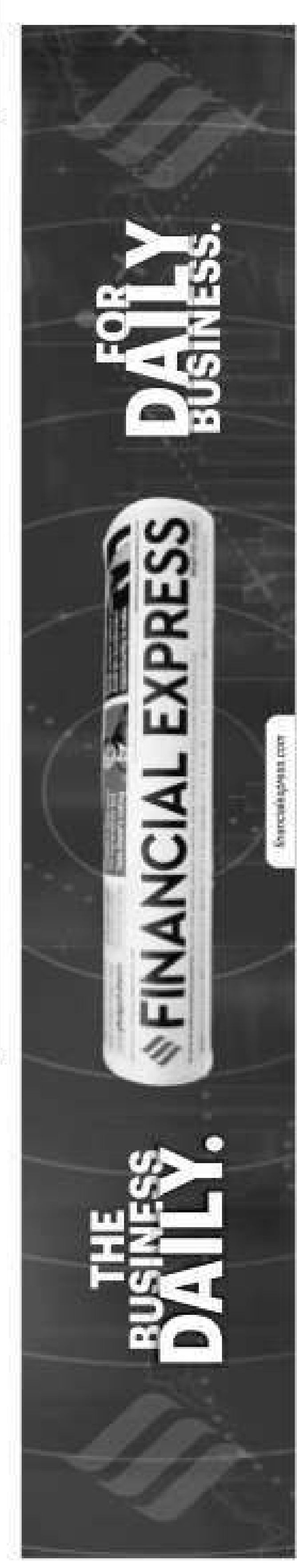
Place: New Delhi
Date: 17.02.2026

PUBLIC NOTICE

Registered Office : Trent House, G Block, Plot No.C-60, Besides Citi Bank, Bandra Kurla . Complex, Bandra East, Mumbai - 400051.NOTICE is hereby given that the certificate [s] for the undermentioned securities of the Company has / have been lost / misplaced and the holder [s] of the said securities/applicant [s] has /have applied to the Company to issue duplicate certificate [s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered office within 15 days from this date, else the Company will proceed to issue duplicate [s] Without further intimation.

Folio No.	Name of holder	Kind of securities & face value	No of securities	Distinctive No.
LKD00 10686	Devin Bhatia	Equity Rs10 each	500	996201-996700

Place : Mumbai Date : 18/02/2026 Devin Bhatia



KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, **Fax:** +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to the SEBI's Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Shareholders of Kajaria Ceramics Limited ('Company') are hereby informed that a Special Window is opened for a period of one year from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization ('demat') of physical shares.

The Special Window is available for transfer and demat of physical shares which were sold/purchased prior to April 1, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in documents/process/ or otherwise.

For clarity with regard to applicability of this Special Window to transfer deed(s) executed before April 1, 2019, below matrix may be referred:

Lodged for transfer before April 1, 2019?	Is the original share certificate available?	Whether eligible to lodge in the Special Window?
No - It is fresh lodgement	Yes	Yes
Yes - It was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

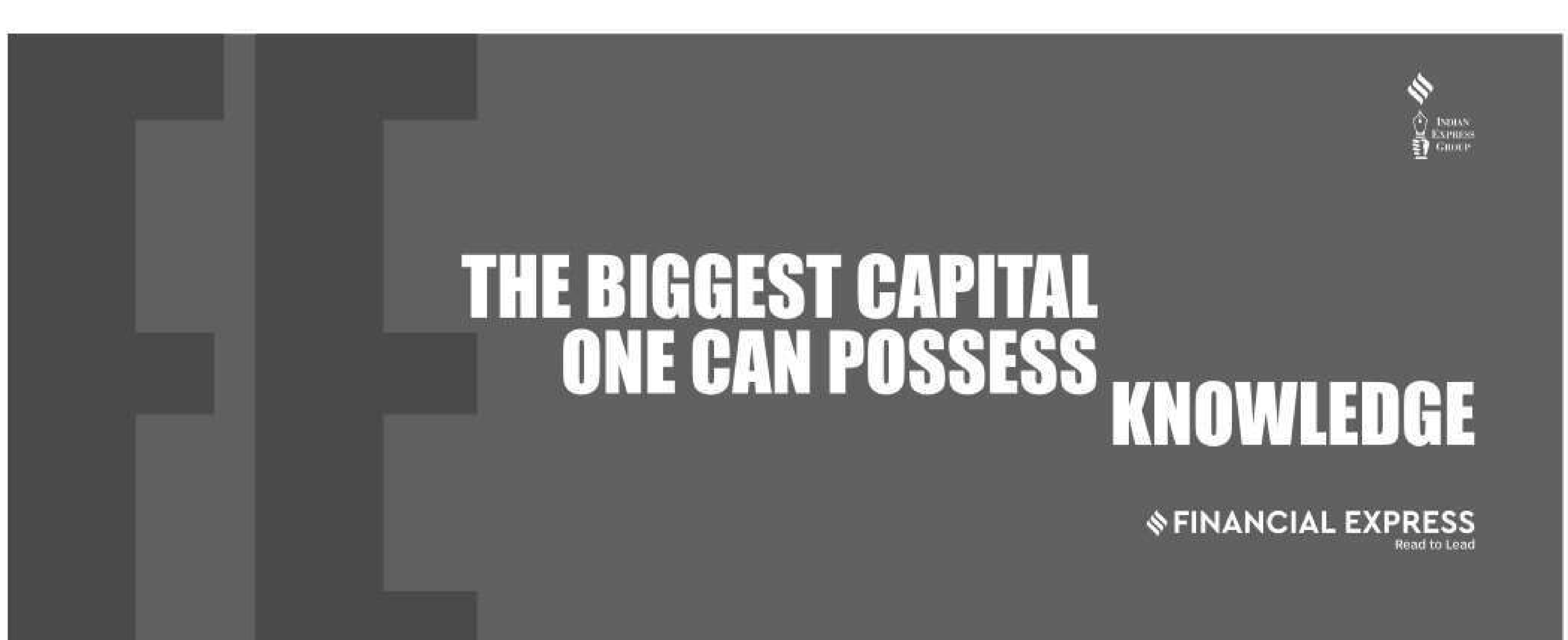
Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

To avail of this Special Window, please contact to the Company's Registrar and Transfer Agent ('RTA') i.e. MCS Share Transfer Agent Limited at 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi -110020. For further details, please refer the above said SEBI's circular available at **https://www.kajariaceramics.com/storage/pdf/ special-window-for-transfer-and-dematerialisation-of-physical-securities-31jan26. pdf?t=1770966792**

Shareholders of the Company are also requested to update KYC details including PAN, Email ID, Address, Mobile No. and Bank Account details with the Depository Participant(s) [If shares are held in demat form] or with the RTA [if shares are held in physical form], to ensure ease of communication and seamless payment of dividend (if any). Shareholders of the Company holding shares in physical form are requested to demat their shares by submitting share certificate of face value of Re. 1/- to their Depository Participant(s).

For Kajaria Ceramics Limited
Sd/-
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: February 17, 2026



FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)

CIN: L55101KA2006PLC073031

Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6^{th} Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;

E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

SKF

SKF India Limited

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2^{nd} July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30^{th} January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01^{st} April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05^{th} February 2026 to 04^{th} February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1^{st} Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18^{th} February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

G R INFRAPROJECTS LIMITED

Registered Office: Revenue Block No.223, Old survey No. 384/1, 384/2, Paiki and 384/3, Khata No.464, Kochariya, Ahmedabad, Gujarat - 382220
CIN: L45201GJ1995PLC098652, Ph: +91 124-6435000
Website: www.grinfra.com, Email: cs@grinfra.com

NOTICE OF POSTAL BALLOT

The Members of G R Infraprojects Limited (the "Company") are hereby informed that pursuant to the provisions of Sections 108 and 110 and all other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") including any statutory modification(s), substitution(s) or re-enactment(s) thereof for the time being in force, read along with the applicable circulars issued by the Ministry of Corporate Affairs from time to time in this regard (the "MCA Circulars") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company seeks the approval of the Members for the Special Business by way of Special Resolution, as set out in the Postal Ballot Notice dated 17^{th} February 2026 along with the Explanatory Statement (the "Notice"), by way of electronic means (i.e. remote e-voting) only.

The electronic copies of Postal Ballot Notice ("Notice") along with the Explanatory Statement have been sent on Tuesday, 17^{th} February 2026, to those Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, 13^{th} February 2026 ("Cut-Off date") and who have registered their e-mail addresses with the Company/ Depositories. Physical copies of the Postal Ballot Notice, along with Postal Ballot forms and pre-paid business reply envelopes, are not being sent to the Members for this Postal Ballot.

Members who have not registered their e-mail address and in consequence could not receive the Postal Ballot Notice may temporarily register e-mail address with the Company's RTA, M/s. KFin Technologies Limited ("Kfintech"). Post successful registration of the e-mail address, the Member would receive a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot. In case of any queries, member may write to einward.ris@kfintech.com.

The Company has engaged the services of Kfintech to provide remote e-voting facility to its members. The remote e-voting period commences from 9:00AM (IST) on Thursday, 19^{th} February 2026 and ends at 5:00PM (IST) on Friday, 20^{th} March 2026. The remote e-voting module shall be disabled by Kfintech for voting thereafter. Detailed instructions for e-voting have been provided in the Notice.

Members holding shares as on Friday, 13^{th} February 2026 ("Cut-Off date") may cast their vote by e-voting. Once the vote on a resolution is cast by the Member, he/she is not allowed to change it subsequently. The voting rights of the Members shall be in proportion to their shareholding of the paid-up equity share capital of the Company as on the cut-off date. A person who is not a member as on the cut-off date should treat this Notice for information purpose only. Any vote cast by the Member beyond the aforesaid remote e-voting period shall not be valid and voting through electronic means shall not be allowed beyond the said date and time.

The Board of Directors had appointed M/s. Ronak Jhuthawat & Co., Practicing Company Secretaries, as the Scrutinizer for conducting the Postal Ballot only through the remote e-voting process and for scrutinizing the votes cast therein in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any authorised person of the Company, and the results of the Postal Ballot will be announced within two working days from the conclusion of the remote e-voting period. The said results would be displayed at the Registered Office of the Company and intimated to the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE") where the shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website at www.grinfra.com and on the website of Kfin Technologies Limited at www.evoting.kfintech.com.

The Notice is available on the websites of the Company i.e. www.grinfra.com and of the Stock Exchange(s) i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and also on the website of the Kfin Technologies Limited at www.evoting.kfintech.com.

In case you have any queries or issues regarding e-voting, please visit "Help & FAQ's" section available at KFintech's website https://evoting.kfintech.com/. Alternatively, shareholders may write an email to einward.ris@kfintech.com or contact Ms. Shobha Anand, Selenium, Tower B, Plot No- 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India - 500032.

For G R Infraprojects Limited
Sd/-
Sudhir Mutha
Company Secretary
ICSI Membership No. ACS18857

Date: 17.02.2026
Place: Udaipur

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020.
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026.**

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026.** The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026,** may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026.** The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

TAMIL NADU INFRASTRUCTURE DEVELOPMENT BOARD

3rd floor, CMDA Building Tower-II, 'Thalamuthu-Natarajan Maaligai', No.1, Gandhi Irwin Road, Egmore, Chennai – 600 008
Phone: 044-28550255/355/455;
E-mail: soinfra.findpt@tn.gov.in,fininfracell@gmail.com Website: www.tnidb.tn.gov.in

TN DB

INVITATION OF APPLICATIONS FOR RECRUITMENT OF PROFESSIONALS

TNIDB is looking for experienced dynamic candidates for positioning in the organization, on contract basis for two posts of Professional Consultants for the Tax Policy Research Unit of Finance Department.

Competitive Salary package aligned with Government/allied sector pay scales, based on qualifications and experience. For further information regarding the detailed qualifications and experience, roles and responsibilities and application format please visit website **https://tnidb.tn.gov.in** under **'Notifications'.**

All filled applications shall be sent by email to **soinfra.findpt@tn.gov.in, fininfracell@gmail.com** or through post to the above mentioned address in the prescribed format.

Last date for receipt of application is 26.02.2026

DIPR/1139/Tender/2026

Chief Executive Officer, TNIDB

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04^{th} February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30^{th} January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01^{st} April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01^{st} April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01^{st} April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17^{th} February 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)

CIN: L55101KA2006PLC073031

Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, **Fax:** +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to the SEBI's Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Shareholders of Kajaria Ceramics Limited ('Company') are hereby informed that a Special Window is opened for a period of one year from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization ('demat') of physical shares.

The Special Window is available for transfer and demat of physical shares which were sold/purchased prior to April 1, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

For clarity with regard to applicability of this Special Window to transfer deed(s) executed before April 1, 2019, below matrix may be referred:

Lodged for transfer before April 1, 2019?	Is the original share certificate available?	Whether eligible to lodge in the Special Window?
No - It is fresh lodgement	Yes	Yes
Yes - It was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

To avail of this Special Window, please contact to the Company's Registrar and Transfer Agent ('RTA') i.e. MCS Share Transfer Agent Limited at 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi -110020. For further details, please refer the above said SEBI's circular available at **https://www.kajariaceramics.com/storage/pdf/ special-window-for-transfer-and-dematerialisation-of-physical-securities-31jan26. pdf?t=1770966792**

Shareholders of the Company are also requested to update KYC details including PAN, Email ID, Address, Mobile No. and Bank Account details with the Depository Participant(s) [If shares are held in demat form] or with the RTA [if shares are held in physical form], to ensure ease of communication and seamless payment of dividend (if any). Shareholders of the Company holding shares in physical form are requested to demat their shares by submitting share certificate of face value of Re. 1/- to their Depository Participant(s).

For Kajaria Ceramics Limited
Sd/-
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: February 17, 2026

बैंक ऑफ़ बड़ौदा
Bank of Baroda

Branch : Rai, District Sonipat (Haryana) 131029

POSSESSION NOTICE (For Immovable property/ies)

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas,

The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers Conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.09.2025**, calling upon the borrower **Mr. PANKAJ KUMAR PANDEY S/o Sh. PARMESHWAR (Applicant) & Mrs. CHANDNI PANDEY W/O Mr. PANKAJ KUMAR PANDEY (Co-Applicant)** to repay the amount mentioned in the notice being **Rs. 13,34,699.78 (Rupees Thirteen Lakh Thirty-Four Thousand Six Hundred Ninety-Nine and Paisa Seventy-Eight Only) as on 11-11-2025 (Inclusive of Interest up to 08.11.2025) plus unapplied interest w.e.f. 09.11.2025 and other charges unrealized thereon** till date of payment within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on this the **13th day of February of the year 2026**.

The borrower/guarantor/Mortgager in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank Of Baroda** for an amount of **Rs. 13,34,699.78 (Rupees Thirteen Lakh Thirty-Four Thousand Six Hundred Ninety-Nine and Paisa Seventy-Eight Only)** as on 11-11-2025 (Inclusive of Interest up to 08.11.2025) plus unapplied interest w.e.f. 09.11.2025 and other charges unrealized thereon till date of payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable mortgage dt. 01.01.2016 of all that part and parcel of the residential property admeasuring 84 sq. yards bearing H.no. 597 & 597 A/4 Rakba Jamalpura Under M.C Limit Sonipat Haryana- 131001 belonging to Mrs. CHANDNI PANDEY vide vasika no. 9783 dated 21.12.2015. The property is Bounded as under: On the North - House of Raj Rani, On the South-Street, On the East- other's property, On the West-House of Surinder

Place : Rai (Sonipat) • Date : 13.02.2026 **Authorized Officer, Bank of Baroda**

WONDER

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026.**

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026,** may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

SKF India Limited

SKF

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

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Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or

b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company: Vimta Labs Limited Secretarial Department 141/2 & 142, IDA, Phase – II Cherlapally, Hyderabad – 500 051 Email: shares@vimta.com	**Registrar and Share Transfer Agents:** CIL Securities Limited 214, Raghava Ratna Towers Chirag Ali Lane Abids, Hyderabad – 500 001 Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

Rajasthan Tube Manufacturing Company Limited

CIN: L27107RJ1985PLC003370

Registered Office: 28-37, Banke Bihari Industrial Area, Jatawali Mod, Maharkala Road, Village Dehra, Chomu, Jaipur-303806, Phone: +918875009017, E-mail: rajtube@hotmail.com , Website: www.rajtube.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 31st December, 2025

(Rs. In Lacs)

Sr. No.	Particulars	Quarter ended			Nine Months Ended		Year Ended
		31/12/2025	30/09/2025	31/12/2024	31/12/2025	31/12/2024	31/03/2025
		Un-audited	Un-audited	Un-audited	Un-audited	Un-audited	Audited
I	Revenue from operations	351.24	4.43	1,760.79	1,700.64	4,846.21	5,634.08
II	Other Income		-	-	0.81	0.01	9.02
III	Total Revenue (I+II)	351.24	4.43	1,760.79	1,701.45	4,846.22	5,643.10
IV	Expenses						
	(a) Cost of materials consumed	-	-	1,638.66	572.09	4,340.05	4,594.22
	(b) Purchases of stock-in-trade	-	-	-	-	-	-
	(c) Changes in inventories of finished goods, work-inprogress and stock-in-trade	52.16	-	69.52	874.97	331.00	693.42
	(d) Employee benefits expense	-	-	21.86	15.35	64.98	71.90
	(f) Finance Expenses	0.47	2.64	31.74	18.12	98.41	125.81
	(e) Depreciation & Amortization Expenses	1.82	1.82	2.52	5.47	7.44	10.73
	(e) Other expenses	7.37	0.08	24.61	35.33	65.71	96.29
	Total expenses (IV)	61.83	4.54	1,788.91	1,521.33	4,907.59	5,592.37
V	Profit / (Loss) before exceptional and extra-ordinary item and tax (III-IV)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
VI	Exceptional items	-	-	-	-	-	-
VII	Profit / (Loss) before extra-ordinary item and tax (V-VI)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
VIII	Extra-ordinary Item (refer note below)	-	-	-	-	-	-
IX	Profit / (Loss) before tax (VII-VIII)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
X	Tax expense:						
	(a) Current tax	-	-	-	-	-	2.00
	(b) Deferred tax	-	-	-	-	-	-
XI	Profit / (Loss) for the year (IX-X)	289.41	(0.11)	(28.12)	180.12	(61.37)	48.73
XII	Other Comprehensive Income						
	Items that will not be reclassified to profit or loss						
	- Remeasurement Gains/(Losses) on	-	-	-	-	-	-
	Defined Benefit Plans	-	-	-	-	-	-
	-Income tax on above						
	Total other comprehensive income (XII)	-	-	-	-	-	-
XIII	Total Comprehensive Income for the Year (XI-XII)	289.41	(0.11)	(28.12)	180.12	(61.37)	48.73
	Paid up equity share capital	450.78	450.78	450.78	450.78	450.78	450.78
	Face value of equity share capital	1.00	1.00	10.00	1.00	10.00	10.00
XIV	Earnings per share (of Rs. 10/- each) (not annualised for quarters):						
	Basic/Diluted	0.64	(0.00)	(0.62)	0.40	(1.36)	1.08

Notes:

1. The above Unaudited Results for Quarter and Nine Months ended 31st December,2025 have been reviewed by audit committee and approved by the board of Directorsat their respective meeting held on 14th February 2026. The Auditors have carried out Limited Review of the above Financial Results as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015.
2. These above unaudited financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act 2013 read with the relevant Rules thereunder and in terms of Regulation 33 of the SEBI (Listing obligations & Disclosure Requirements) Regulations 2015.
3. During the quarter, no investor complaints were received
4. The Company is engaged in the business of manufacturing of ERW Steel Tubes. As there is only one reportable segment, the company has not given any segment information.
5. The unaudited financial results for the quarter and nine months ended 31st December,2025 are available on the website of the Company(www.rajtube.com) and on the website of the Stock Exchange(www.bseindia.com)
6. Provision for taxation, if any, will be considered at year end.
7. The figures of the previous year have been regrouped/ rearranged whereever necessary.
8. No production activities are carried out during the quarter edning 31.12.2025
9. The revenue generated this quarter came from the sale of our old stock.

For and on behalf of Board of Directors
RAJASTHAN TUBE MANUFACTURING COMPANY LTD
PANKAJ JAIN
Whole Time Director (DIN:11098222)

Place: Jaipur
Date: 14th February 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)

CIN: L55101KA2006PLC073031

Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-Voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and concluded on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-Voting shall not be allowed beyond the said date and time. The e-Voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

SKF India Limited

SKF

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

G R INFRAPROJECTS LIMITED

Registered Office: Revenue Block No.223, Old survey No. 384/1, 384/2, Paiki and 384/3, Khata No.464, Kochariya, Ahmedabad, Gujarat - 382220
CIN: L45201GJ1995PLC098652, Ph: +91 124-6435000
Website: www.grinfra.com, Email: cs@grinfra.com

NOTICE OF POSTAL BALLOT

The Members of G R Infraprojects Limited (the "Company") are hereby informed that pursuant to the provisions of Sections 108 and 110 and all other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") including any statutory modification(s), substitution(s) or re-enactment(s) thereof for the time being in force, read along with the applicable circulars issued by the Ministry of Corporate Affairs from time to time in this regard (the "MCA Circulars") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company seeks the approval of the Members for the Special Business by way of Special Resolution, as set out in the Postal Ballot Notice dated 17th February 2026 along with the Explanatory Statement (the "Notice"), by way of electronic means (i.e. remote e-voting) only.

The electronic copies of Postal Ballot Notice ("Notice") along with the Explanatory Statement have been sent on Tuesday, 17th February 2026, to those Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, 13th February 2026 ("Cut-Off date") and who have registered their e-mail addresses with the Company/ Depositories. Physical copies of the Postal Ballot Notice, along with Postal Ballot forms and pre-paid business reply envelopes, are not being sent to the Members for this Postal Ballot.

Members who have not registered their e-mail address and in consequence could not receive the Postal Ballot Notice may temporarily register e-mail address with the Company's RTA, M/s. KFin Technologies Limited ("Kfintech"). Post successful registration of the e-mail address, the Member would receive a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot. In case of any queries, member may write to einward.ris@kfintech.com.

The Company has engaged the services of Kfintech to provide remote e-voting facility to its members. The remote e-voting period commences from 9:00AM (IST) on Thursday, 19th February 2026 and ends at 5:00PM (IST) on Friday, 20th March 2026. The remote e-voting module shall be disabled by Kfintech for voting thereafter. Detailed instructions for e-voting have been provided in the Notice.

Members holding shares as on Friday, 13th February 2026 ("Cut-Off date") may cast their vote by e-voting. Once the vote on a resolution is cast by the Member, he/she is not allowed to change it subsequently. The voting rights of the Members shall be in proportion to their shareholding of the paid-up equity share capital of the Company as on the cut-off date. A person who is not a member as on the cut-off date should treat this Notice for information purpose only. Any vote cast by the Member beyond the aforesaid remote e-voting period shall not be valid and voting through electronic means shall not be allowed beyond the said date and time.

The Board of Directors had appointed M/s. Ronak Jhuthawat & Co., Practicing Company Secretaries, as the Scrutinizer for conducting the Postal Ballot only through the remote e-voting process and for scrutinizing the votes cast therein in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any authorised person of the Company, and the results of the Postal Ballot will be announced within two working days from the conclusion of the remote e-voting period. The said results would be displayed at the Registered Office of the Company and intimated to the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE") where the shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website at www.grinfra.com and on the website of Kfin Technologies Limited at www.evoting.kfintech.com.

The Notice is available on the websites of the Company i.e. www.grinfra.com and of the Stock Exchange(s) i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and also on the website of the Kfin Technologies Limited at www.evoting.kfintech.com.

In case you have any queries or issues regarding e-voting, please visit "Help & FAQ's" section available at KFintech's website https://evoting.kfintech.com/. Alternatively, shareholders may write an email to einward.ris@kfintech.com or contact Ms. Shobha Anand, Selenium, Tower B, Plot No- 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India - 500032.

For G R Infraprojects Limited
Sd/-
Sudhir Mutha
Company Secretary
ICSI Membership No. ACS18857

Date: 17.02.2026
Place: Udaipur

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020.
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021; 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026**.

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026**, may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

TAMIL NADU INFRASTRUCTURE DEVELOPMENT BOARD

3rd floor, CMDA Building Tower-II, 'Thalamuthu-Natarajan Maaligai', No.1, Gandhi Irwin Road, Egmore, Chennai – 600 008
Phone: 044-28550255/355/455;
E-mail: soinfra.findpt@tn.gov.in,fininfracell@gmail.com Website: www.tnidb.tn.gov.in

TN DB

INVITATION OF APPLICATIONS FOR RECRUITMENT OF PROFESSIONALS

TNIDB is looking for experienced dynamic candidates for positioning in the organization, on contract basis for two posts of Professional Consultants for the Tax Policy Research Unit of Finance Department.

Competitive Salary package aligned with Government/allied sector pay scales, based on qualifications and experience. For further information regarding the detailed qualifications and experience, roles and responsibilities and application format please visit website **https://tnidb.tn.gov.in** under **'Notifications'**.

All filled applications shall be sent by email to **soinfra.findpt@tn.gov.in**, **fininfracell@gmail.com** or through post to the above mentioned address in the prescribed format.

Last date for receipt of application is 26.02.2026

DIPR/1139/Tender/2026

Chief Executive Officer, TNIDB

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited
(Formerly known as Barbeque-Nation Hospitality Limited)
CIN: L55101KA2006PLC073031
Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

KAJARIA CERAMICS LIMITED
[CIN: L26924HR1985PLC056150]
Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, **Fax:** +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to the SEBI's Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Shareholders of Kajaria Ceramics Limited ('Company') are hereby informed that a Special Window is opened for a period of one year from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization ('demat') of physical shares.

The Special Window is available for transfer and demat of physical shares which were sold/purchased prior to April 1, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

For clarity with regard to applicability of this Special Window to transfer deed(s) executed before April 1, 2019, below matrix may be referred:

Lodged for transfer before April 1, 2019?	Is the original share certificate available?	Whether eligible to lodge in the Special Window?
No - It is fresh lodgement	Yes	Yes
Yes - It was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

To avail of this Special Window, please contact to the Company's Registrar and Transfer Agent ('RTA') i.e. MCS Share Transfer Agent Limited at 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi -110020. For further details, please refer the above said SEBI's circular available at **https://www.kajariaceramics.com/storage/pdf/ special-window-for-transfer-and-dematerialisation-of-physical-securities-31jan26. pdf?t=1770966792**

Shareholders of the Company are also requested to update KYC details including PAN, Email ID, Address, Mobile No. and Bank Account details with the Depository Participant(s) [If shares are held in demat form] or with the RTA [if shares are held in physical form], to ensure ease of communication and seamless payment of dividend (if any). Shareholders of the Company holding shares in physical form are requested to demat their shares by submitting share certificate of face value of Re. 1/- to their Depository Participant(s).

For Kajaria Ceramics Limited
Sd/-
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: February 17, 2026

बैंक ऑफ़ बड़ौदा
Bank of Baroda

Branch : Rai, District Sonipat (Haryana) 131029

POSSESSION NOTICE (For Immovable property/ies)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas,
The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers Conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.09.2025**, calling upon the borrower **Mr. PANKAJ KUMAR PANDEY S/o Sh. PARMESHWAR (Applicant) & Mrs. CHANDNI PANDEY W/O Mr. PANKAJ KUMAR PANDEY (Co-Applicant)** to repay the amount mentioned in the notice being **Rs. 13,34,699.78 (Rupees Thirteen Lakh Thirty-Four Thousand Six Hundred Ninety-Nine and Paisa Seventy-Eight Only) as on 11-11-2025 (Inclusive of Interest up to 08.11.2025) plus unapplied interest w.e.f. 09.11.2025 and other charges unrealized thereon** till date of payment within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on this the **13th day of February of the year 2026**.

The borrower/guarantor/Mortgager in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank Of Baroda** for an amount of **Rs. 13,34,699.78 (Rupees Thirteen Lakh Thirty-Four Thousand Six Hundred Ninety-Nine and Paisa Seventy-Eight Only)** as on 11-11-2025 (Inclusive of Interest up to 08.11.2025) plus unapplied interest w.e.f. 09.11.2025 and other charges unrealized thereon till date of payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable mortgage dt. 01.01.2016 of all that part and parcel of the residential property admeasuring 84 sq. yards bearing H.no. 597 & 597 A/4 Rakba Jamalpura Under M.C Limit Sonipat Haryana- 131001 belonging to Mrs. CHANDNI PANDEY vide vasika no. 9783 dated 21.12.2015. The property is Bounded as under: On the North - House of Raj Rani, On the South-Street, On the East- other's property, On the West-House of Surinder

Place : Rai (Sonipat) • Date : 13.02.2026 **Authorized Officer, Bank of Baroda**

WONDER ELECTRICALS LIMITED
CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026.**

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026,** may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

SKF India Limited
CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited	MUFG Intime India Private Limited
To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

Rajasthan Tube Manufacturing Company Limited
CIN: L27107RJ1985PLC003370
Registered Office: 28-37, Banke Bihari Industrial Area, Jatawali Mod, Maharkala Road, Village Dehra, Chomu, Jaipur-303806, Phone: +918875009017, E-mail: rajtube@hotmail.com , Website: www.rajtube.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 31st December, 2025

(Rs. In Lacs)

Sr. No.	Particulars	Quarter ended			Nine Months Ended		Year Ended
		31/12/2025	30/09/2025	31/12/2024	31/12/2025	31/12/2024	31/03/2025
		Un-audited	Un-audited	Un-audited	Un-audited	Un-audited	Audited
I	Revenue from operations	351.24	4.43	1,760.79	1,700.64	4,846.21	5,634.08
II	Other Income		-	-	0.81	0.01	9.02
III	Total Revenue (I+II)	351.24	4.43	1,760.79	1,701.45	4,846.22	5,643.10
IV	Expenses						
	(a) Cost of materials consumed	-	-	1,638.66	572.09	4,340.05	4,594.22
	(b) Purchases of stock-in-trade	-	-	-	-	-	-
	(c) Changes in inventories of finished goods, work-inprogress and stock-in-trade	52.16	-	69.52	874.97	331.00	693.42
	(d) Employee benefits expense	-	-	21.86	15.35	64.98	71.90
	(f) Finance Expenses	0.47	2.64	31.74	18.12	98.41	125.81
	(e) Depreciation & Amortization Expenses	1.82	1.82	2.52	5.47	7.44	10.73
	(e) Other expenses	7.37	0.08	24.61	35.33	65.71	96.29
	Total expenses (IV)	61.83	4.54	1,788.91	1,521.33	4,907.59	5,592.37
V	Profit / (Loss) before exceptional and extra-ordinary item and tax (III-IV)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
VI	Exceptional items	-	-	-	-	-	-
VII	Profit / (Loss) before extra-ordinary item and tax (V-VI)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
VIII	Extra-ordinary Item (refer note below)	-	-	-	-	-	-
IX	Profit / (Loss) before tax (VII-VIII)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
X	Tax expense:						
	(a) Current tax	-	-	-	-	-	2.00
	(b) Deferred tax	-	-	-	-	-	-
XI	Profit / (Loss) for the year (IX-X)	289.41	(0.11)	(28.12)	180.12	(61.37)	48.73
XII	Other Comprehensive Income						
	Items that will not be reclassified to profit or loss						
	- Remeasurement Gains/(Losses) on Defined Benefit Plans	-	-	-	-	-	-
	-Income tax on above	-	-	-	-	-	-
	Total other comprehensive income (XII)	-	-	-	-	-	-
XIII	Total Comprehensive Income for the Year (XI-XII)	289.41	(0.11)	(28.12)	180.12	(61.37)	48.73
	Paid up equity share capital	450.78	450.78	450.78	450.78	450.78	450.78
	Face value of equity share capital	1.00	1.00	10.00	1.00	10.00	10.00
XIV	Earnings per share (of Rs. 10/- each) (not annualised for quarters):						
	Basic/Diluted	0.64	(0.00)	(0.62)	0.40	(1.36)	1.08

Notes:
1. The above Unaudited Results for Quarter and Nine Months ended 31st December,2025 have been reviewed by audit committee and approved by the board of Directorsat their respective meeting held on 14th February 2026. The Auditors have carried out Limited Review of the above Financial Results as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015.
2. These above unaudited financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act 2013 read with the relevant Rules thereunder and in terms of Regulation 33 of the SEBI (Listing obligations & Disclosure Requirements) Regulations 2015.
3. During the quarter, no investor complaints were received
4. The Company is engaged in the business of manufacturing of ERW Steel Tubes. As there is only one reportable segment, the company has not given any segment information.
5. The unaudited financial results for the quarter and nine months ended 31st December,2025 are available on the website of the Company(www.rajtube.com) and on the website of the Stock Exchange(www.bseindia.com)
6. Provision for taxation, if any, will be considered at year end.
7. The figures of the previous year have been regrouped/ rearranged whereever necessary.
8. No production activities are carried out during the quarter edning 31.12.2025
9. The revenue generated this quarter came from the sale of our old stock.

For and on behalf of Board of Directors
RAJASTHAN TUBE MANUFACTURING COMPANY LTD
PANKAJ JAIN
Whole Time Director (DIN:11098222)

Place: Jaipur
Date: 14th February 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)

CIN: L55101KA2006PLC073031

Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

SKF

SKF India Limited

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

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G R INFRAPROJECTS LIMITED

Registered Office: Revenue Block No.223, Old survey No. 384/1, 384/2, Paiki and 384/3, Khata No.464, Kochariya, Ahmedabad, Gujarat - 382220
CIN: L45201GJ1995PLC098652, Ph: +91 124-6435000
Website: www.grinfra.com, Email: cs@grinfra.com

NOTICE OF POSTAL BALLOT

The Members of G R Infraprojects Limited (the "Company") are hereby informed that pursuant to the provisions of Sections 108 and 110 and all other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") including any statutory modification(s), substitution(s) or re-enactment(s) thereof for the time being in force, read along with the applicable circulars issued by the Ministry of Corporate Affairs from time to time in this regard (the "MCA Circulars") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company seeks the approval of the Members for the Special Business by way of Special Resolution, as set out in the Postal Ballot Notice dated 17th February 2026 along with the Explanatory Statement (the "Notice"), by way of electronic means (i.e. remote e-voting) only.

The electronic copies of Postal Ballot Notice ("Notice") along with the Explanatory Statement have been sent on Tuesday, 17th February 2026, to those Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, 13th February 2026 ("Cut-Off date") and who have registered their e-mail addresses with the Company/ Depositories. Physical copies of the Postal Ballot Notice, along with Postal Ballot forms and pre-paid business reply envelopes, are not being sent to the Members for this Postal Ballot.

Members who have not registered their e-mail address and in consequence could not receive the Postal Ballot Notice may temporarily register e-mail address with the Company's RTA, M/s. KFin Technologies Limited ("Kfintech"). Post successful registration of the e-mail address, the Member would receive a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot. In case of any queries, member may write to einward.ris@kfintech.com.

The Company has engaged the services of Kfintech to provide remote e-voting facility to its members. The remote e-voting period commences from 9:00AM (IST) on Thursday, 19th February 2026 and ends at 5:00PM (IST) on Friday, 20th March 2026. The remote e-voting module shall be disabled by Kfintech for voting thereafter. Detailed instructions for e-voting have been provided in the Notice.

Members holding shares as on Friday, 13th February 2026 ("Cut-Off date") may cast their vote by e-voting. Once the vote on a resolution is cast by the Member, he/she is not allowed to change it subsequently. The voting rights of the Members shall be in proportion to their shareholding of the paid-up equity share capital of the Company as on the cut-off date. A person who is not a member as on the cut-off date should treat this Notice for information purpose only. Any vote cast by the Member beyond the aforesaid remote e-voting period shall not be valid and voting through electronic means shall not be allowed beyond the said date and time.

The Board of Directors had appointed M/s. Ronak Jhuthawat & Co., Practicing Company Secretaries, as the Scrutinizer for conducting the Postal Ballot only through the remote e-voting process and for scrutinizing the votes cast therein in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any authorised person of the Company, and the results of the Postal Ballot will be announced within two working days from the conclusion of the remote e-voting period. The said results would be displayed at the Registered Office of the Company and intimated to the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE") where the shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website at www.grinfra.com and on the website of Kfin Technologies Limited at www.evoting.kfintech.com.

The Notice is available on the websites of the Company i.e. www.grinfra.com and of the Stock Exchange(s) i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and also on the website of the Kfin Technologies Limited at www.evoting.kfintech.com.

In case you have any queries or issues regarding e-voting, please visit "Help & FAQ's" section available at KFintech's website https://evoting.kfintech.com/. Alternatively, shareholders may write an email to einward.ris@kfintech.com or contact Ms. Shobha Anand, Selenium, Tower B, Plot No- 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India - 500032.

For G R Infraprojects Limited
Sd/-
Sudhir Mutha
Company Secretary
ICSI Membership No. ACS18857

Date: 17.02.2026
Place: Udaipur

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020.
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026**.

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026**, may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

TAMIL NADU INFRASTRUCTURE DEVELOPMENT BOARD

3rd floor, CMDA Building Tower-II, 'Thalamuthu-Natarajan Maaligai',
No.1, Gandhi Irwin Road, Egmore, Chennai – 600 008
Phone: 044-28550255/355/455;
E-mail: soinfra.findpt@tn.gov.in,fininfracell@gmail.com Website: www.tnidb.tn.gov.in

TNIDB

INVITATION OF APPLICATIONS FOR RECRUITMENT OF PROFESSIONALS

TNIDB is looking for experienced dynamic candidates for positioning in the organization, on contract basis for two posts of Professional Consultants for the Tax Policy Research Unit of Finance Department.

Competitive Salary package aligned with Government/allied sector pay scales, based on qualifications and experience. For further information regarding the detailed qualifications and experience, roles and responsibilities and application format please visit website **https://tnidb.tn.gov.in** under **'Notifications'**.

All filled applications shall be sent by email to **soinfra.findpt@tn.gov.in, fininfracell@gmail.com** or through post to the above mentioned address in the prescribed format.

Last date for receipt of application is 26.02.2026

DIPR/1139/Tender/2026

Chief Executive Officer, TNIDB

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)

CIN: L55101KA2006PLC073031

Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-Voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-Voting shall not be allowed beyond the said date and time. The e-Voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

SKF India Limited

SKF

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Rules, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolution set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com on the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026.**

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026**, may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

G R INFRAPROJECTS LIMITED

Registered Office: Revenue Block No.223, Old survey No. 384/1, 384/2, Paiki and 384/3, Khata No.464, Kochariya, Ahmedabad, Gujarat - 382220
CIN: L45201GJ1995PLC098652, Ph: +91 124-6435000
Website: www.grinfra.com, Email: cs@grinfra.com

NOTICE OF POSTAL BALLOT

The Members of G R Infraprojects Limited (the "Company") are hereby informed that pursuant to the provisions of Sections 108 and 110 and all other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") including any statutory modification(s), substitution(s) or re-enactment(s) thereof for the time being in force, read along with the applicable circulars issued by the Ministry of Corporate Affairs from time to time in this regard (the "MCA Circulars") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company seeks the approval of the Members for the Special Business by way of Special Resolution, as set out in the Postal Ballot Notice dated 17th February 2026 along with the Explanatory Statement (the "Notice"), by way of electronic means (i.e. remote e-voting) only.

The electronic copies of Postal Ballot Notice ("Notice") along with the Explanatory Statement have been sent on Tuesday, 17th February 2026, to those Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, 13th February 2026 ("Cut-Off date") and who have registered their e-mail addresses with the Company/ Depositories. Physical copies of the Postal Ballot Notice, along with Postal Ballot forms and pre-paid business reply envelopes, are not being sent to the Members for this Postal Ballot.

Members who have not registered their e-mail address and in consequence could not receive the Postal Ballot Notice may temporarily register e-mail address with the Company's RTA, M/s. KFin Technologies Limited ("Kfintech"). Post successful registration of the e-mail address, the Member would receive a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot. In case of any queries, member may write to einward.ris@kfintech.com.

The Company has engaged the services of Kfintech to provide remote e-voting facility to its members. The remote e-voting period commences from 9:00AM (IST) on Thursday, 19th February 2026 and ends at 5:00PM (IST) on Friday, 20th March 2026. The remote e-voting module shall be disabled by Kfintech for voting thereafter. Detailed instructions for e-voting have been provided in the Notice.

Members holding shares as on Friday, 13th February 2026 ("Cut-Off date") may cast their vote by e-voting. Once the vote on a resolution is cast by the Member, he/she is not allowed to change it subsequently. The voting rights of the Members shall be in proportion to their shareholding of the paid-up equity share capital of the Company as on the cut-off date. A person who is not a member as on the cut-off date should treat this Notice for information purpose only. Any vote cast by the Member beyond the aforesaid remote e-voting period shall not be valid and voting through electronic means shall not be allowed beyond the said date and time.

The Board of Directors had appointed M/s. Ronak Jhuthawat & Co., Practicing Company Secretaries, as the Scrutinizer for conducting the Postal Ballot only through the remote e-voting process and for scrutinizing the votes cast therein in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any authorised person of the Company, and the results of the Postal Ballot will be announced within two working days from the conclusion of the remote e-voting period. The said results would be displayed at the Registered Office of the Company and intimated to the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE") where the shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website at www.grinfra.com and on the website of Kfin Technologies Limited at www.evoting.kfintech.com.

The Notice is available on the websites of the Company i.e. www.grinfra.com and of the Stock Exchange(s) i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and also on the website of the Kfin Technologies Limited at www.evoting.kfintech.com.

In case you have any queries or issues regarding e-voting, please visit "Help & FAQ's" section available at KFintech's website https://evoting.kfintech.com/. Alternatively, shareholders may write an email to einward.ris@kfintech.com or contact Ms. Shobha Anand, Selenium, Tower B, Plot No- 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India - 500032.

For G R Infraprojects Limited
Sd/-
Sudhir Mutha
Company Secretary
ICSI Membership No. ACS18857

Date: 17.02.2026
Place: Udaipur

TAMIL NADU INFRASTRUCTURE DEVELOPMENT BOARD

3rd floor, CMDA Building Tower-II, 'Thalamuthu-Natarajan Maaligai', No.1, Gandhi Irwin Road, Egmore, Chennai – 600 008
Phone: 044-28550255/355/455;
E-mail: soinfra.findpt@tn.gov.in,fininfracell@gmail.com Website: www.tnidb.tn.gov.in

TNIDB

INVITATION OF APPLICATIONS FOR RECRUITMENT OF PROFESSIONALS

TNIDB is looking for experienced dynamic candidates for positioning in the organization, on contract basis for two posts of Professional Consultants for the Tax Policy Research Unit of Finance Department.

Competitive Salary package aligned with Government/allied sector pay scales, based on qualifications and experience. For further information regarding the detailed qualifications and experience, roles and responsibilities and application format please visit website **https://tnidb.tn.gov.in** under **'Notifications'**.

All filled applications shall be sent by email to **soinfra.findpt@tn.gov.in, fininfracell@gmail.com** or through post to the above mentioned address in the prescribed format.

Last date for receipt of application is 26.02.2026

DIPR/1139/Tender/2026

Chief Executive Officer, TNIDB

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)
CIN: L55101KA2006PLC073031
Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

यूको बैंक UCO BANK
(A Govt. of India Undertaking)

Burnpur Branch (0782)
P.O.- Burnpur, Dist.- Paschim Bardhaman, PIN-713325

POSSESSION NOTICE (for Immovable Property) Appendix IV [Rule 8(1)]

Whereas, The undersigned being the authorized officer of the **UCO Bank, Burnpur Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) Rule, 2002 issued Demand Notice dated mentioned below and calling upon the Borrower/Guarantor to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 9 of the said Rules as per the dates shown against the Borrowers. The Borrower/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **UCO Bank, Burnpur Branch** for the said amount and interest thereon. **The Borrower/Guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

Name and Address of Borrower/Guarantor	Description of movable/immovable Property	1) Demand Notice Date 2) Possession Notice Date 3) Outstanding Amount
Borrowers : 1) Shri Goutam Pal 2) Smt Barnali Pal Flat 101, Samriddhi Plaza, 1st floor, Upper Chelidanga, Asansol, Dist- Paschim Bardhaman	EMTD of Immovable property in the form of flat "Being No. 101" Together with a Two Wheeler Parking space, building namely Samriddhi Plaza" is situated at holding no. 344(51), B.D.G. Path, Near Barret Club within Mouza Asansol Municipality, J.L. No. 20, C.S. Plot No-102, R.S. Plot no. 1634, C.S. Khatian No. 193, R.S. Khatian No. 517 under Asansol Municipal Corporation, ward No. 05(old) 50 (New) all that Bastu Class of land measuring an area of 7 Cottah 8 Chittaks, Flat area 901 Sq. ft., Garage area 21 Sq. ft. Property is in the name of Shri. Goutam Pal and Smt. Barnali Pal jointly.	**1) 06.12.2025** **2) 16.02.2026** **3) Rs. 44,04,259.57** (Rupees Forty Four Lakh Four Thousand Two Hundred Fifty Nine and Paisa Fifty Seven Only) as on 29.10.2025 and interest thereon together with incidental expenses, cost, charges etc.
Borrowers : 1) Shri Basit Bauri 2) Shri Bishu Bauri Nuni, Asansol Dist- Paschim Bardhaman WB-713341	EMTD of Immovable property in the form of land admeasuring 03 Cottah and building admeasuring ground floor 86.68 sq. mt. situated at village and Mouza Chinchuria near Rakka Kali Mandir, JL No. 36, LR Dag No. 888, LR Khatian no. 1641 under Nuni Gram Panchayat, P.O.- Nuni, P.S- Barabani, Paschim Bardhaman WB-713341 by Regd. Sale deed No-928 for the year 1993 of ADSR Office, Asansol. Property is in the name of Mr. Bishu Bauri S/o Basti Bauri.	**1) 07.10.2025** **2) 16.02.2026** **3) Rs. 17,00,395.87** (Rupees Seventeen Lakh Three Hundred Ninety Five and Paisa Eighty Seven Only) as on 29.08.2025 and interest thereon together with incidental expenses, cost, charges etc.

Date : 18.02.2026 Place : Burnpur, Paschim Bardhaman **Authorised Officer, UCO Bank**

KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, **Fax:** +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to the SEBI's Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Shareholders of Kajaria Ceramics Limited ('Company') are hereby informed that a Special Window is opened for a period of one year from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization ('demat') of physical shares.

The Special Window is available for transfer and demat of physical shares which were sold/purchased prior to April 1, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

For clarity with regard to applicability of this Special Window to transfer deed(s) executed before April 1, 2019, below matrix may be referred:

Lodged for transfer before April 1, 2019?	Is the original share certificate available?	Whether eligible to lodge in the Special Window?
No - It is fresh lodgement	Yes	Yes
Yes - It was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

To avail of this Special Window, please contact to the Company's Registrar and Transfer Agent ('RTA') i.e. MCS Share Transfer Agent Limited at 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi -110020. For further details, please refer the above said SEBI's circular available at **https://www.kajariaceramics.com/storage/pdf/ special-window-for-transfer-and-dematerialisation-of-physical-securities-31jan26. pdf?t=1770966792**

Shareholders of the Company are also requested to update KYC details including PAN, Email ID, Address, Mobile No. and Bank Account details with the Depository Participant(s) [If shares are held in demat form] or with the RTA [if shares are held in physical form], to ensure ease of communication and seamless payment of dividend (if any). Shareholders of the Company holding shares in physical form are requested to demat their shares by submitting share certificate of face value of Re. 1/- to their Depository Participant(s).

For Kajaria Ceramics Limited
Sd/-
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: February 17, 2026

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:
- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:	Registrar and Share Transfer Agents:
Vimta Labs Limited Secretarial Department 141/2 & 142, IDA, Phase – II Cherlapally, Hyderabad – 500 051 Email: shares@vimta.com	CIL Securities Limited 214, Raghava Ratna Towers Chirag Ali Lane Abids, Hyderabad – 500 001 Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

DIANA TEA COMPANY LIMITED

CIN : L15495WB1911PLC002275
Regd. Office: Sir RNM House(4th Floor), 3B, Lal Bazar Street, Kolkata- 700 001
Phone: (033) 4066 1590-93, Fax: (033) 2248-7571
E-mail: contactus@dianatea.in Website: www.dianatea.in

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026, dated January 30, 2026, the Company is pleased to offer one-time special window for physical shareholders to submit re-lodgement requests for the transfer of shares. The Special Window will be open for a period of one year from February 05, 2026 to February 04, 2027, and is applicable to cases where original share transfer requests were lodged prior to April 01, 2019 and were returned/unattended or rejected due to deficiencies in documentation, process or any other reason. The shares re-lodged for transfer will be processed only in dematerialized form during this window.

Eligible shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA).

For any queries or assistance regarding the above process, kindly contact:

Correspondence Address	
Secretarial Department, Diana Tea Company Limited, 3B, Lal Bazar Street Sir RNM House (4th Floor), Kolkata-700001 Phone : (033) 4066-1590/93 Email: contactus@dianatea.in Website: www.dianatea.in	M/s. Maheshwari Datamatics Pvt Ltd 23, R.N. Mukherjee Road 5th Floor, Kolkata-700 001 Phone: (033) 2243-5029, 2248-2248; Fax (033) 22484787 Email: mdpldc@yahoo.com Website: https://www.mdpl.in/

For **DIANA TEA COMPANY LIMITED**
Sd/-
Namrata Saraf
Company Secretary & Compliance Officer
M. No. A40824

Place : Kolkata
Date : February 18, 2026

IN THE COURT OF LEARNED DISTRICT DELEGATE AT HOWRAH
Succession Case No. 47 of 2025

The Estate of Late Hukum Chand Agarwal (Now Deceased), son of Late Jhabarmul Agarwal, father of the petitioner herein resident of 17/1, Surendra Nath Banerjee Lane, Salkia, P.O.-Bandhaghat, P.S.-Malipanchghora, Howrah-711106, West Bengal.
... **Deceased**

Versus

Mr. Sitaram Agarwal, son of Late Hukum Chand Agarwal residing at 17/1, Surendra Nath Banerjee Lane, Salkia, P.O.-Bandhaghat, P.S.-Malipanchghora, Howrah-711106, West Bengal. .....**Petitioner**

This is to inform the public in general that Mr. Sitaram Agarwal, son of Late Hukum Chand Agarwal residing at 17/1, Surendra Nath Banerjee Lane, Salkia, P.O. - Bandhaghat, P.S. - Malipanchghora, Howrah - 711106, West Bengal, being the applicants herein filed the instant application on 22.05.2025 before the aforesaid court under the provision of Indian succession act, 1925 for the grant of succession certificate of 500 (Five hundred) number of shares of **Caplin Point Laboratories Limited**, (CIN NO. L24231TN1990PLC019053) being Certificate No 117283 and Folio No. 6026, distinctive no. 74718861-74719360 presently the valuation of total no. of abovementioned shares is Rs. 10,74,500/- (rupees ten lacs seventy four thousand five hundred only) in respect of the estate of Late Hukum Chand Agarwal (Now Deceased), son of Late Jhabarmul Agarwal, father of petitioner herein resident of 17/1, Surendra Nath Banerjee Lane, Salkia, P.O. - Bandhaghat, P.S. - Malipanchghora, Howrah - 711106, West Bengal who died on 09.09.2010 at the aforesaid address. Notice hereby given that any person having any in the estate of the deceased above named may appear before the court of Ld. District Delegate at howrah within 30 days from the date of publication of the instant notice either in person or through agent and may file objection if any against. In default the application will be heard and determined exparte in accordance with law.

SCHEDULE

Caplin Point Laboratories Limited, (CIN NO. L24231TN1990PLC019053) being Certificate No. 117283 and Folio No.6026, distinctive no. 74718861-74719360	500 number of shares

Uttam Kumar Majumdar
Sherasthader
District Delegate Court at Howrah

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026.**

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026,** may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

SKF

SKF India Limited

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)

CIN: L55101KA2006PLC073031

Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;

E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281

Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044

Phone: +91-11-26946409, **Fax:** +91-11-26946407

Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to the SEBI's Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Shareholders of Kajaria Ceramics Limited ('Company') are hereby informed that a Special Window is opened for a period of one year from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization ('demat') of physical shares.

The Special Window is available for transfer and demat of physical shares which were sold/purchased prior to April 1, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

For clarity with regard to applicability of this Special Window to transfer deed(s) executed before April 1, 2019, below matrix may be referred:

Lodged for transfer before April 1, 2019?	Is the original share certificate available?	Whether eligible to lodge in the Special Window?
No - It is fresh lodgement	Yes	Yes
Yes - It was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

To avail of this Special Window, please contact to the Company's Registrar and Transfer Agent ('RTA') i.e. MCS Share Transfer Agent Limited at 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi -110020. For further details, please refer the above said SEBI's circular available at **https://www.kajariaceramics.com/storage/pdf/ special-window-for-transfer-and-dematerialisation-of-physical-securities-31jan26. pdf?t=1770966792**

Shareholders of the Company are also requested to update KYC details including PAN, Email ID, Address, Mobile No. and Bank Account details with the Depository Participant(s) [If shares are held in demat form] or with the RTA [if shares are held in physical form], to ensure ease of communication and seamless payment of dividend (if any). Shareholders of the Company holding shares in physical form are requested to demat their shares by submitting share certificate of face value of Re. 1/- to their Depository Participant(s).

For Kajaria Ceramics Limited
Sd/-
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: February 17, 2026

बैंक ऑफ़ बड़ौदा
Bank of Baroda

Branch : Rai, District Sonipat (Haryana) 131029

POSSESSION NOTICE (For Immovable property/ies)

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas,

The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers Conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.09.2025**, calling upon the borrower **Mr. PANKAJ KUMAR PANDEY S/o Sh. PARMESHWAR (Applicant) & Mrs. CHANDNI PANDEY W/O Mr. PANKAJ KUMAR PANDEY (Co-Applicant)** to repay the amount mentioned in the notice being **Rs. 13,34,699.78 (Rupees Thirteen Lakh Thirty-Four Thousand Six Hundred Ninety-Nine and Paisa Seventy-Eight Only) as on 11-11-2025 (Inclusive of Interest up to 08.11.2025) plus unapplied interest w.e.f. 09.11.2025 and other charges unrealized thereon** till date of payment within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on this the **13th day of February of the year 2026**.

The borrower/guarantor/Mortgager in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank Of Baroda** for an amount of **Rs. 13,34,699.78 (Rupees Thirteen Lakh Thirty-Four Thousand Six Hundred Ninety-Nine and Paisa Seventy-Eight Only)** as on 11-11-2025 (Inclusive of Interest up to 08.11.2025) plus unapplied interest w.e.f. 09.11.2025 and other charges unrealized thereon till date of payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable mortgage dt. 01.01.2016 of all that part and parcel of the residential property admeasuring 84 sq. yards bearing H.no. 597 & 597 A/4 Rakba Jamalpura Under M.C Limit Sonipat Haryana- 131001 belonging to Mrs. CHANDNI PANDEY vide vasika no. 9783 dated 21.12.2015. The property is Bounded as under: On the North - House of Raj Rani, On the South-Street, On the East- other's property, On the West-House of Surinder

Place : Rai (Sonipat) • Date : 13.02.2026 **Authorized Officer, Bank of Baroda**

WONDER ELECTRICALS LIMITED

WONDER

CIN: L31900DL2009PLC195174

Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020

Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026.**

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026,** may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

SKF India Limited

SKF

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**MUFG Intime India Private Limited** **(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

Rajasthan Tube Manufacturing Company Limited

CIN: L27107RJ1985PLC003370

Registered Office: 28-37, Banke Bihari Industrial Area, Jatawali Mod, Maharkala Road, Village Dehra, Chomu, Jaipur-303806, Phone: +918875009017, E-mail: rajtube@hotmail.com , Website: www.rajtube.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 31st December, 2025

(Rs. In Lacs)

Sr. No.	Particulars	Quarter ended			Nine Months Ended		Year Ended
		31/12/2025 Un-audited	30/09/2025 Un-audited	31/12/2024 Un-audited	31/12/2025 Un-audited	31/12/2024 Un-audited	31/03/2025 Audited
I	Revenue from operations	351.24	4.43	1,760.79	1,700.64	4,846.21	5,634.08
II	Other Income		-	-	0.81	0.01	9.02
III	Total Revenue (I+II)	351.24	4.43	1,760.79	1,701.45	4,846.22	5,643.10
IV	Expenses						
	(a) Cost of materials consumed	-	-	1,638.66	572.09	4,340.05	4,594.22
	(b) Purchases of stock-in-trade	-	-	-	-	-	-
	(c) Changes in inventories of finished goods, work-inprogress and stock-in-trade	52.16	-	69.52	874.97	331.00	693.42
	(d) Employee benefits expense	-	-	21.86	15.35	64.98	71.90
	(f) Finance Expenses	0.47	2.64	31.74	18.12	98.41	125.81
	(e) Depreciation & Amortization Expenses	1.82	1.82	2.52	5.47	7.44	10.73
	(e) Other expenses	7.37	0.08	24.61	35.33	65.71	96.29
	Total expenses (IV)	61.83	4.54	1,788.91	1,521.33	4,907.59	5,592.37
V	Profit / (Loss) before exceptional and extra-ordinary item and tax (III-IV)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
VI	Exceptional items	-	-	-	-	-	-
VII	Profit / (Loss) before extra-ordinary item and tax (V-VI)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
VIII	Extra-ordinary Item (refer note below)	-	-	-	-	-	-
IX	Profit / (Loss) before tax (VII-VIII)	289.41	(0.11)	(28.12)	180.12	(61.37)	50.73
X	Tax expense:						
	(a) Current tax	-	-	-	-	-	2.00
	(b) Deferred tax	-	-	-	-	-	-
XI	Profit / (Loss) for the year (IX-X)	289.41	(0.11)	(28.12)	180.12	(61.37)	48.73
XII	Other Comprehensive Income						
	Items that will not be reclassified to profit or loss						
	- Remeasurement Gains/(Losses) on	-	-	-	-	-	-
	Defined Benefit Plans	-	-	-	-	-	-
	-Income tax on above						
	Total other comprehensive income (XII)	-	-	-	-	-	-
XIII	Total Comprehensive Income for the Year (XI-XII)	289.41	(0.11)	(28.12)	180.12	(61.37)	48.73
	Paid up equity share capital	450.78	450.78	450.78	450.78	450.78	450.78
	Face value of equity share capital	1.00	1.00	10.00	1.00	10.00	10.00
XIV	Earnings per share (of Rs. 10/- each) (not annualised for quarters):						
	Basic/Diluted	0.64	(0.00)	(0.62)	0.40	(1.36)	1.08

Notes:

1. The above Unaudited Results for Quarter and Nine Months ended 31st December,2025 have been reviewed by audit committee and approved by the board of Directorsat their respective meeting held on 14th February 2026. The Auditors have carried out Limited Review of the above Financial Results as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015.
2. These above unaudited financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act 2013 read with the relevant Rules thereunder and in terms of Regulation 33 of the SEBI (Listing obligations & Disclosure Requirements) Regulations 2015.
3. During the quarter, no investor complaints were received
4. The Company is engaged in the business of manufacturing of ERW Steel Tubes. As there is only one reportable segment, the company has not given any segment information.
5. The unaudited financial results for the quarter and nine months ended 31st December,2025 are available on the website of the Company(www.rajtube.com) and on the website of the Stock Exchange(www.bseindia.com)
6. Provision for taxation, if any, will be considered at year end.
7. The figures of the previous year have been regrouped/ rearranged whereever necessary.
8. No production activities are carried out during the quarter edning 31.12.2025
9. The revenue generated this quarter came from the sale of our old stock.

For and on behalf of Board of Directors
RAJASTHAN TUBE MANUFACTURING COMPANY LTD
PANKAJ JAIN
Whole Time Director (DIN:11098222)

Place: Jaipur
Date: 14th February 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

Vimta — Driven by Quality. Inspired by Science.

NOTICE TO SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:
- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

Place : Hyderabad
Date : 17th February 2026

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

SKF India Limited
CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | **E-mail:** investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited	MUFG Intime India Private Limited
To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

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United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)
CIN: L55101KA2006PLC073031
Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026**.

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026,** may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

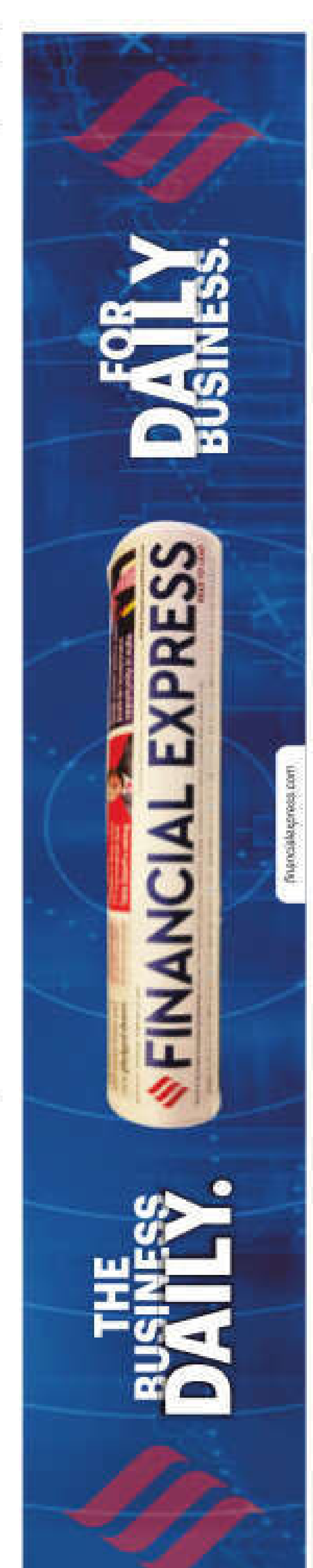
Place: New Delhi
Date: 17.02.2026

PUBLIC NOTICE

Registered Office : Trent House, G Block, Plot No C-60, Besides Citi Bank, Bandra Kurla Complex, Bandra East, Mumbai - 400051 NOTICE is hereby given that the certificate [s] for the undermentioned securities of the Company has / have been lost / misplaced and the holder [s] of the said securities/applicant [s] has /have applied to the Company to issue duplicate certificate [s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered office within 15 days from this date, else the Company will proceed to issue duplicate [s] Without further intimation.

Folio No.	Name of holder	Kind of securities & face value	No of securities	Distinctive No.
LKD00 10866	Devin Bhatia	Equity Rs10 each	500	936201-936700

Place : Mumbai Date : 18/02/2026 Devin Bhatia



KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, **Fax:** +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to the SEBI's Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Shareholders of Kajaria Ceramics Limited ('Company') are hereby informed that a Special Window is opened for a period of one year from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization ('demat') of physical shares.

The Special Window is available for transfer and demat of physical shares which were sold/purchased prior to April 1, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

For clarity with regard to applicability of this Special Window to transfer deed(s) executed before April 1, 2019, below matrix may be referred:

Lodged for transfer before April 1, 2019?	Is the original share certificate available?	Whether eligible to lodge in the Special Window?
No - It is fresh lodgement	Yes	Yes
Yes - It was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

To avail of this Special Window, please contact to the Company's Registrar and Transfer Agent ('RTA') i.e. MCS Share Transfer Agent Limited at 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi -110020. For further details, please refer the above said SEBI's circular available at **https://www.kajariaceramics.com/storage/pdf/ special-window-for-transfer-and-dematerialisation-of-physical-securities-31jan26. pdf?t=1770966792**

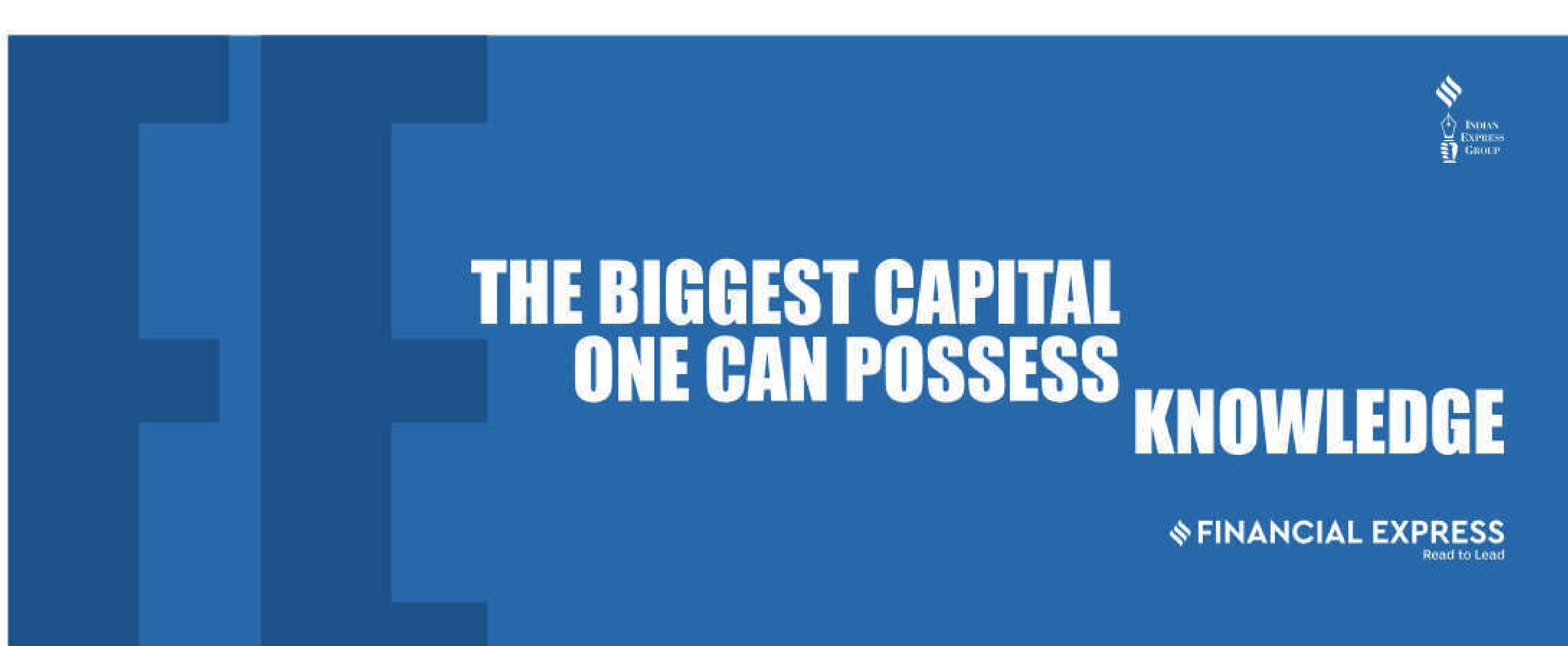
Shareholders of the Company are also requested to update KYC details including PAN, Email ID, Address, Mobile No. and Bank Account details with the Depository Participant(s) [If shares are held in demat form] or with the RTA [if shares are held in physical form], to ensure ease of communication and seamless payment of dividend (if any). Shareholders of the Company holding shares in physical form are requested to demat their shares by submitting share certificate of face value of Re. 1/- to their Depository Participant(s).

For Kajaria Ceramics Limited
Sd/-
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: February 17, 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."



FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**Disha Infraspace Solutions Private Limited** (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	5th March,2026
11.	Date of issue of provisional list of prospective resolution applicants	9th March,2026
12.	Last date for submission of objections to provisional list	12th March,2026
13.	Date of issue of final list of prospective resolution applicants	15th March,2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16th March,2026
15.	Last date for submission of resolution plans	16th April, 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	[Details of the corporator debtor's registration status as MSME.]	Not Available

Mr. G Ramchandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date : 18-02-2026
Place : Chennai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)

CIN: L55101KA2006PLC073031

Registered & Corporate Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru - 560035, Karnataka, India. Tel. No.: +9180 69134900;
E-mail: compliance@barbequenation.com | Website: www.barbequenation.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given to the Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) (hereinafter referred to as "the Company") in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and any other applicable provisions of the Companies Act, 2013 and the rules made thereunder (collectively referred to as "the Act") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 [hereinafter referred to as "the SEBI (LODR) Regulations"], the Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by the Institute of Company Secretaries of India, each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs for conducting general meetings/transacting items through Postal Ballot by e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, including the latest one, 03/2025 dated September 22, 2025 (hereinafter referred to as "the MCA Circulars"), and any other applicable laws, rules, regulations, circulars and notifications issued by any statutory/regulatory authorities (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), that the following Special Business are proposed to be transacted through Postal Ballot by remote e-Voting process only ("e-Voting"):

Item No.	Particulars of the Business	Type of Resolution
1	Re-pricing of Employee Stock Options granted during the financial year 2023-24 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015" with the revised Vesting Period.	Special Resolution
2	Re-pricing of Employee Stock Options granted during the financial years 2023-24 and 2024-25 under the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022" with the revised Vesting Period.	Special Resolution
3	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2015"	Special Resolution
4	Modification of the "Barbeque Nation Hospitality Limited – Employee Stock Option Plan 2022"	Special Resolution

In compliance with the applicable provisions of the Act and the rules made thereunder, the MCA Circulars, and the SEBI (LODR) Regulations, as amended, the Postal Ballot Notice (hereinafter referred to as "the Notice") along with explanatory statement setting out the material facts has been sent only through electronic mode to all those Shareholders whose email addresses are registered with the Company/Depositories/Depository Participants as on the cut-off date, i.e., Friday, February 13, 2026. The dispatch of Notice through email has been completed on February 17, 2026. The Notice is available on the Company's website at www.barbequenation.com, and websites of Stock Exchanges where shares of the Company are listed, i.e., BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com, respectively, and is also available on the website of Central Depository Services (India) Limited (hereinafter referred to as "CDSL"/"e-Voting Agency") at www.evotingindia.com.

In accordance with the MCA Circulars, the Company is providing the facility to its Members to exercise their right to vote on the proposed resolutions only by electronic means (remote e-Voting). No physical postal ballot forms or pre-paid business reply envelopes have been dispatched to the Members.

The Shareholders are hereby informed that:

1. The Company has provided an e-Voting facility to the Shareholders to cast their votes electronically on the resolutions set forth in the Notice. For this purpose, the Company has appointed CDSL to provide e-Voting facility to the Members.
2. Members whose names are recorded in the register of members / register of beneficial owners maintained by the Depositories as on the cut-off date, i.e., Friday, February 13, 2026 are eligible to cast vote only through remote e-Voting. The voting rights of Shareholders for e-Voting shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Any person who is not a shareholder as on the cut-off date should treat this notice for information purpose only.
3. In case of Member(s) who have not registered their email addresses with the Company/Depository/ Depository Participant, they may register/update their email addresses by contacting their respective Depository Participants.
4. The e-voting period will commence on Wednesday, February 18, 2026, at 9:00 A.M. (IST) and conclude on Thursday, March 19, 2026 at 5:00 P.M. (IST). The e-voting shall not be allowed beyond the said date and time. The e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on the resolutions is cast by the shareholder, such shareholder shall not be allowed to modify it subsequently.
5. The Members who are eligible to vote and have not received the Notice, can get a copy of the Postal Ballot Notice by writing an email to the Company Secretary of the Company at compliance@barbequenation.com.
6. The Board of Directors of the Company have appointed Mr. Parameshwar G. Bhat, Practising Company Secretary (M. No.: F8860; C.P. No.:11004), as a Scrutinizer for conducting the Postal Ballot e-voting process in a fair and transparent manner.
7. The results of Postal Ballot shall be declared on or before Sunday, March 22, 2026. The postal ballot results along with the Scrutinizer's Report shall be placed on the Company's website at www.barbequenation.com and on the website of CDSL immediately after declaration and shall also be submitted to BSE and NSE.
8. The Resolutions, if approved and passed with requisite majority, shall be deemed to have been passed on the last date of e-voting, i.e., Thursday, March 19, 2026.

For detailed information regarding e-voting, please refer to the Postal Ballot Notice. If you have any queries, doubts, or issues related to e-voting, kindly refer to the Frequently Asked Questions (FAQs) and the user manual for Shareholders on how to cast your votes, available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call on 1800-21-09911.

All grievances connected with the e-voting facility may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800-21-09911.

By order of the Board
For **United Foodbrands Limited**
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Amit V Betala
Chief Financial Officer

Place: Bengaluru
Date: February 17, 2026

Vimta
Driven by Quality. Inspired by Science.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE TO SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Shares

A Special Window for transfer and dematerialisation (demat) of physical shares will remain open till 04th February 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026 ("SEBI Circular").

This facility is available to those investors who had purchased physical shares of "Vimta Labs Limited" ("the Company") prior to 01st April 2019 and:

a) had not lodged the shares for transfer; or
b) had lodged the shares for transfer, but the same were rejected, returned or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer deeds executed prior to 01st April 2019, investors may refer to the matrix provided below.

Lodged for transfer before 01st April 2019?	Is the Original Share Certificate Available with the Investor?	Whether Eligible to lodge in the current window?
No - it is fresh lodgement	Yes	Yes (Subject to conditions stated in the SEBI Circular)
Yes, but rejected/ returned earlier	Yes	
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that only request(s) which are accompanied by original share certificate(s), transfer deed(s) and other supporting documents will be considered under the Special Window.

Request(s) which will not be considered in this window:

- Cases involving disputes between the transferor and the transferee
- Securities which have been transferred to the IEPF

Investors wishing to avail of this Special Window or any Queries may contact the Company or Registrar and Transfer Agent.

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com

Registrar and Share Transfer Agents:
CIL Securities Limited
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com

For further details, investors may refer to the SEBI Circular available at: *https://vimta.com/wp-content/uploads/Special-Window-for-Transfer-and-Dematerialisation-of-Physical-Securities-30.01.2026.pdf* or can be accessed by scanning the QR code :

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary & Compliance Officer

Place : Hyderabad
Date : 17th February 2026

SKF

SKF India Limited

CIN: L29130PN1961PLC213113
Registered Office: Chinchwad, Pune, Maharashtra, India, 411033
Tel: +91 (20) 6611 2500 | E-mail: investorIndia@SKF.com
Website: https://www.skf.com/in/investors/skf-india-ltd

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI), through its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025 and HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, has introduced a Special Window for the re-lodgment of transfer requests of physical shares. This initiative is intended to facilitate genuine investors in securing ownership of shares previously submitted for transfer but rejected or returned due to deficiencies.

Eligibility:

Investors who had **submitted transfer requests for physical shares prior to 01st April 2019** (the date from which SEBI discontinued transfer of shares in physical form), and whose requests were rejected or returned due to deficiencies, are now eligible to re-lodge such requests.

Special Window Period:

From 05th February 2026 to 04th February 2027 (1 year)

Eligible shareholders are invited to re-lodge their earlier transfer requests along with necessary documents during the above window. Please note that:

- Re-lodged securities will be transferred only in dematerialized (demat) form.
- Requests must be submitted to the Company or its Registrar & Transfer Agent (RTA) at the addresses below.
- Transfer will be processed only upon successful verification and compliance with SEBI guidelines.

Investors may send the documents to the Company or RTA on any of the address given below:

SKF India Limited	MUFG Intime India Private Limited
To, Mayuri Kulkarni Company Secretary & Compliance Officer Address: SKF India Limited, Chinchwad, Pune 411 033, Maharashtra, India. Phone no: 020 66112623 Email: investorIndia@SKF.com	**(Formerly Link Intime India Private Limited)** (Unit: SKF India Limited) C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083 Tel No.: +91 810 811 8484 **Investor Queries:** **investor.helpdesk@in.mpms.mufg.com** **https://web.in.mpms.mufg.com/helpdesk/Service_Request.html**

We encourage all eligible investors who have not yet received transferred shares due to earlier rejections or pending deficiencies to avail themselves of this Special Window and complete the transfer process in accordance with the SEBI circular.

For SKF India Limited
Sd/-
Mayuri Kulkarni
Company Secretary & Compliance Officer

Place : Pune
Date : 18th February 2026

Registered Office: Chinchwad, Pune 411033, Maharashtra, India

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WONDER

WONDER ELECTRICALS LIMITED

CIN: L31900DL2009PLC195174
Regd. Office: 45, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
Email: info@wonderelectricals.com; **Website:** www.wonderelectricals.com; **Tel:** 011-66058952

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 **("the Act")** and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 **("Rules")**, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, as amended from time to time, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated 25th September, 2023, Circular No: 09/2024 dated September 19, 2024 and General Circular No 09/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs **("MCA")** (hereinafter collectively referred to as **"MCA Circulars"**), for the approval of the Members of **Wonder Electricals Limited ("Company")** through Postal Ballot by voting through electronic means ("remote e-voting") on the Special Resolutions set out hereinafter.

Sr.no	Description of Resolution	Type of Resolution
1	**Appointment of Mr. Atul Mital (DIN: 01391029) as an Independent Director of the company**	Special Resolution

The said Notice is also available on the website of the Company: www.wonderelectricals.com the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com.

In compliance with the MCA Circulars, the Company has sent this Notice on Tuesday,17th February, 2026 only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from KFin Technologies Limited, the Company's Registrar and Transfer Agent ('RTA') / Depositories as on Friday, February 13, 2026 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA/Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in this Notice. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., **Friday, February 13, 2026**.

The Company has engaged the services of the National Securities Depository Limited ('NSDL') for the purpose of providing remote e-voting facility to its members and the communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The remote e-voting period commences from **9.00 a.m. (IST) on Wednesday, February 18, 2026, and ends at 5.00 p.m. (IST) on Thursday, March 19, 2026**. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. During this period, Shareholders of the Company holding shares in dematerialized form, as on the **Cut-off date, i.e., Friday, February 13, 2026,** may cast their vote by remote e-voting on the resolutions specified in the Notice.

The Board has appointed Ms. Rubina Vohra, Practicing Company Secretary (Membership no. FCS 9277) proprietor at M/s. Rubina Vohra & Associates, Company Secretaries as Scrutinizer to scrutinize the remote e-voting and e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before **Saturday, March 21, 2026**. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.wonderelectricals.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

For M/s Wonder Electricals Limited
Sd/-
Dhruv Kumar Jha
Company Secretary & Compliance Officer

Place: New Delhi
Date: 17.02.2026

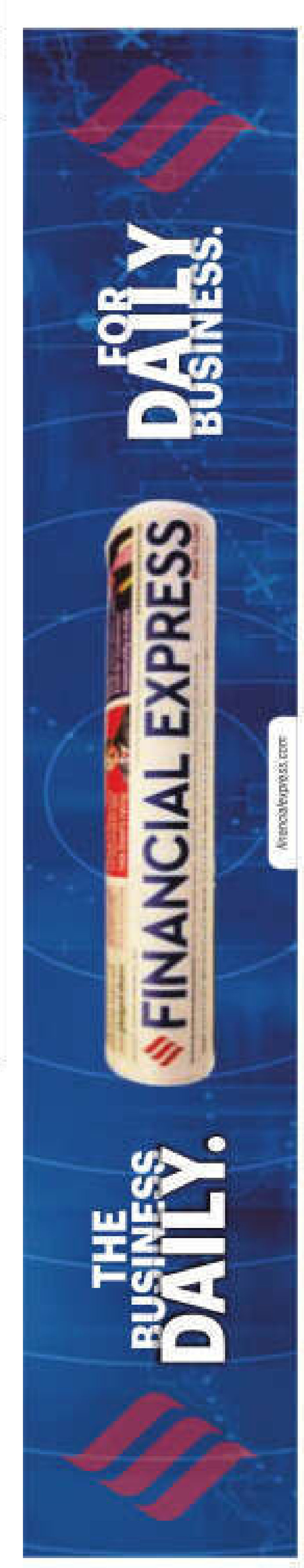
PUBLIC NOTICE

Registered Office: Trent House, G Block, Plot No.C-60, Besides Citi Bank, Bandra Kurla Complex, Bandra East, Mumbai - 400051.NOTICE is hereby given that the certificate [s] for the undermentioned securities of the Company has / have been lost / misplaced and the holder [s] of the said securities/applicant [s] has /have applied to the Company to issue duplicate certificate [s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered office within 15 days from this date, else the Company will proceed to issue duplicate [s] Without further intimation.

Folio No	Name of holder	Kind of securities & face value	No of securities	Distinctive No.
UKC80 10466	Devin Bhatia	Equity Rs10 each	500	936201-936700

Place : Mumbai Date :18/02/2026 Devin Bhatia

"IMPORTANT"



KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]

Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
Phone: +91-11-26946409, **Fax:** +91-11-26946407
Website: www.kajariaceramics.com **E-mail:** investors@kajariaceramics.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to the SEBI's Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Shareholders of Kajaria Ceramics Limited ('Company') are hereby informed that a Special Window is opened for a period of one year from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization ('demat') of physical shares.

The Special Window is available for transfer and demat of physical shares which were sold/purchased prior to April 1, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.

For clarity with regard to applicability of this Special Window to transfer deed(s) executed before April 1, 2019, below matrix may be referred:

Lodged for transfer before April 1, 2019?	Is the original share certificate available?	Whether eligible to lodge in the Special Window?
No - It is fresh lodgement	Yes	Yes
Yes - It was rejected/ returned earlier	Yes	Yes
Yes	No	No
No	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) alongwith transfer deed(s) and other supporting documents will only be considered under the Special Window.

To avail of this Special Window, please contact to the Company's Registrar and Transfer Agent ('RTA') i.e. MCS Share Transfer Agent Limited at 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi -110020. For further details, please refer the above said SEBI's circular available at **https://www.kajariaceramics.com/storage/pdf/ special-window-for-transfer-and-dematerialisation-of-physical-securities-31jan26. pdf?t=1770966792**

Shareholders of the Company are also requested to update KYC details including PAN, Email ID, Address, Mobile No. and Bank Account details with the Depository Participant(s) [If shares are held in demat form] or with the RTA [if shares are held in physical form], to ensure ease of communication and seamless payment of dividend (if any). Shareholders of the Company holding shares in physical form are requested to demat their shares by submitting share certificate of face value of Re. 1/- to their Depository Participant(s).

For Kajaria Ceramics Limited
Sd/-
Ram Chandra Rawat
COO (A&T) & Company Secretary

Place: New Delhi
Date: February 17, 2026